

**HIGH COURT OF SIKKIM**

**GANGTOK**

No. 33/HCS V/147) *confd*

Date : 30.08.2019

**NOTICE**

In continuation to earlier Notice dated 26.08.2019 and in pursuance of Notification No.10/HCS dated 15.06.2019 published in Sikkim Government Gazette on 09.07.2019, the High Court of Sikkim has received an application dated 29.08.2019 from Mr. Vivek Kohli, Advocate General of Sikkim to be designated as Senior Advocate under the High Court of Sikkim (Designation of Senior Advocates) Rules, 2019.

In terms of Rule [4] (vii) of the said Rules, 2019, suggestions/views from the members of the Bar and other stakeholders are hereby invited against the proposed designation of the above Advocates within a period of 15 days from today, i.e. on or before 12.09.2019.

Any view(s)/suggestion(s) after 12.09.2019 shall not be entertained.

BY ORDER.

*N. C. Sharma*  
**REGISTRAR GENERAL/  
MEMBER, PERMANENT SECRETARIAT**